minimum required facilities are being provided by renovation/repairs/addition to temporary/semi-permanent structures where these Vidyalayas are now functioning. So far, 50 Navodaya Vidyalayas have already moved into their own buildings constructed by the Navodaya Vidyalayas Samiti.

Radio Active Waste Management Facilities to Nuclear Plants

4035. SHRI MULLAPPALLY
RAMACHANDRAN:
PROF K V THOMAS:

Will the PRIME MINISTER be pleased to state:

- (a) whether radio active waste management is satisfactory at Indian Rare Earths Ltd. and connected plants in Kerala; if not, the details of shortcomings;
- (b) whether Government have received reports on violation of safety measures at the Indian Rare Earths Ltd., plant at Alwaye, Quilon;
 - (c) the steps taken in this regard; and
- (d) whether Government have provided or intend providing for Radiation Medicine Centres in the Country?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) Yes, Sir.

- (b) Government are aware of reports in the past about Indian Rare Earths Plant at Alwaye, alleging excessive radioactivity.
- (c) The company had gone in details into the reports and found scientifically that

these were baseless. The Government also constituted an independent experts committee which had examined these reports and concluded in November 1987 that appropriate radiation control measures have been adopted in the company and radioactive level is within the permissible level in accordance with the international practices.

(d) The Department of Atomic Energy is running a radiation medicine centre as part of the Bhabha Atomic Research Centre in Bombay. The Department has also nucleated radiation medicine centres in Assam, West Bangal, Delhi and Karnataka, wherever infrastructure is available. It is proposed to increase such activities during the Eighth Plan by providing extensive support and radioimmunassay kits at present being manufactured by the Department of Atomic Energy.

Monitoring of Sardar Sarovar and Narmada Sagar Projects

4036. DR. VENKATESH KABDE: Will the PRIME MINISTER be pleased to state:

- (a) whether Government are satisfied regarding the implementation of environmental security measures with respect to Sardar Sarovar and Narmada Sagar Projects;
- (b) if so, the method of monitoring being followed; and
- (c) whether the work will be temporarily withheld in view of objection raised?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FOR-ESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMEN-TATION (SHRIMATI MANEKA GANDHI):

(a) to (c). Sardar Sarovar and Narmada Sagar Projects were accorded environmental approval with the proviso that the requisite action plans concerning Environmental management would be formulated and effectively implementated simultaneously with the engineering works, failing which the engineering works shall be halted. Field surveys and studies are being carried out by the project authorities to formulate the necessary Action Plans. Pace of implementation of the Environmental Action Plans and the engineering works would determine if the work need to be halted or not

Rehabilitation of Oustees of Sardar Sarovar Project

4037 DR VENKATESH KABDE Will the PRIME MINISTER be pleased to state

- (a) the action taken on the request for permission from Maharashtra Government to give forest land for rehabilitation of oustees of Sardar Sarovar Project and
- (b) state-wise details of current status of rehabilitation schemes?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FOR-ESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI) (a) The request of Government of Maharashtra for diversion of forest land in Akkalkuwa/Taloda talukas of Dhule District for rehabilitation of oustees of Sardar Sarovar Project has been rejected by this Ministry.

(b) The State-wise details of current status of rehabilitation and resettlement of oustees of Sardar Sarovar Project prepared by Narmada Control Authority are given in attached statement

STATEMENT

Rehabilitation and resettlement of oustees of Sardar Sarovar Project

1. Policy issues

- 1.1 All the three State Governments have issued their policy for the rehabilitation and resettlement of oustees of the Sardar Sarovar Project. The Gujarat policy is applicable to the oustees of Maharashtra and Madhya Pradesh who opt to resettle in Gujarat. All the three State policies conform to the stipulations of the NWDT award and the agreements with the World Bank. However, the policies are not uniform in all the states
- 1.2 In terms of the Narmada Water Disputes Tribunal award, Gujarat has to resettle all the oustees from M.P. and Maharashtra willing to resettle in the State in addition to their own and the state policy provides for the same. For oustees not willing to settle in Gujarat, the concerned State has to resettle them Gujarat policy provides for allotment of irrigable agricultural land equal to what was acquired from the oustees with a minimum of 2 ha, and maximum limited to land ceiling in the State to all land holders, encroachers and landless agricultural labourers and their major sons. The oustees have option to choose the land and irrigation facilities will be provided by the Government. As Government land was not available. Government of Gujarat has adopted a policy for purchase of private land under which the price of the private